

**THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-III**

**ITEM No. 314**

IA-4150/2021

**In**

**(IB)-1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Compnay Ltd. .... Petitioner/Applicant  
V/s  
Adel Landmarks Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS  
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,  
HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Kamlendra Singh, Ms. Perna Sharma Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **30.07.2024.**

**-sd-**

**ATUL CHATURVEDI  
MEMBER(TECHNICAL)**

Malik